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SB-PH-SI.No.2  
OA No. 728/11

P.K.Tandy-Vrs-UOI&Ors

Order dated 16.5.2014.

CORAM  
THE HON'BLE MR.A.K.PATNAIK, MEMBMER (JUDL.)  
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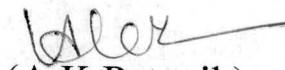
By filing this OA, the applicant has prayed for direction to the Respondents to confer him temporary status w.e.f 29.11.1989/01.01.1992 or from any other appropriate date as deemed just and proper and to regularize him in Group D post with all consequential service benefits.

Heard Mr.P.K.Padhi, Learned Counsel for the Applicant and Mr.U.B.Mohapatra, Learned Senior CGSC appearing for the Respondents further and perused the records.

Today, in course of hearing, Mr.U.B.Mohapatra drew my attention the letter dated 08.05.2014 addressed to him by the Superintendent, RMS, K. Division, Jharsuguda in which it has been stated that "some part time casual laboruers in RMS Offices are not regularized as temporary status casual labourer but have been promoted to MTS cadre as per Dte letter No.45-2/2011-SPB-1 dated 27.1.2011. This official is also in the

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seniority list who may be promoted to MTS cadre as and when his term will come as per the seniority list subject to vacancy in subsequent year & fulfillment of required condition." Copy of this letter has also been served on Mr.Padhi who has no objection if this OA is disposed of with direction to the Respondents to consider the case of the applicant for appointment/promotion to the post of MTS cadre as and when his term will come as per the seniority list subject to vacancy in subsequent year & fulfillment of required condition. Ordered accordingly. In view of the above this OA stands disposed of. There shall be no order as to costs.

  
(A.K.Patnaik)  
Member (Judicial)